

(b) The Government is inhibited in expressing its reaction to the News Item referred to in para (b) of the question, which relates to the Lokpal Bill, 1977, because the Bill is presently under examination by a Joint Selection Committee of both Houses.

#### **Contract with Foreign Companies by O.N.G.C.**

3666. SHRI G. S. REDDI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many contracts with foreign companies have been signed by the O.N.G.C. ever since April, 1977;

(b) what were the lowest and accepted tenders in each case; and

(c) whether the accepted tenders were not the lowest tender, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Since April, 1977, the ONGC has placed a very large number of contracts with foreign companies for supply of equipment etc. and the labour involved in collection and scrutiny of such information will not be commensurate with the result to be achieved.

(b) and (c). ONGC have generally followed the policy of placing orders on the lowest technically acceptable tenderer and where the contract is not so awarded, the reasons are carefully gone into and recorded.

#### **Production beyond Licensed Capacity by Foreign Drug Firms**

3667. SHRI NATWARLAL B. PARMAR: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of foreign drug manufacturing companies who have exceeded their licensed capacities during the last three years;

(b) the items where they exceeded production unauthorisedly, the extent of unauthorised production;

(c) whether this unauthorised production by foreign firms has adversely affected the production of similar items by Indian concerns; and

(d) action taken/proposed to be taken against the defaulting firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). A Statement showing the names of foreign drug manufacturing companies who have exceeded their licensed capacities of bulk drugs during the last three years along with the other details asked for is laid on the Table of the Sabha. [Placed in Library. See No. LT-1342/77].

(c) and (d). The policy on excess production is under active examination by Government, having due regard to the relevant recommendations of the Hathi Committee.

#### **Sale of Medicines bearing 'Generic Names'**

3668. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of medicines which are being sold by various drug manufacturing companies bearing 'Generic Names'; and

(b) the price comparison between the product of various concerns of same medicines and reasons for approving different prices for different companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). A large number of medicines are sold under generic names. Time and effort involved in collecting the names of manufacturers of such medicines as well